

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:1161  
ANSWERED ON:28.07.2003  
TRANSFER POLICY OF GROUP C AND D CATEGORIES  
RAVINDRA KUMAR PANDEY

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) whether the Government have reviewed the transfer policy of group 'C' and 'D' employees under the subordinate departments of the Ministry particularly the Central Water Commission (CWC);
- (b) if so, the details thereof;
- (c) whether the Government are aware that most of the employees working in the CWC and the subordinate departments of the ministry have been working at the same place for several years; and
- (d) if so, the details thereof and the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BHOYA CHAKRAVARTY)

- (a) Yes, the Government have reviewed the transfer policy of Group 'C' and 'D' employees of CWC, an attached office of this Ministry, and CGWB, a subordinate office under this Ministry, from time to time and necessary amendments carried out in it.
- (b) In CWC, common transfer policy for all cadres was framed in 1987. A separate transfer policy was framed for Group 'C' and 'D' in September, 1989. The last amendment to the transfer policy in CWC was done in September, 1998. In CGWB, transfer norms for Group 'C' and 'D' were revised in 2000.
- (c) & (d) Subject to exigencies of public service and administrative requirement, transfers from one station to another are kept of the minimum extent possible. In CWC and CGWB Group 'C' and 'D' personnel are not normally transferred from one station to another except to meet the following contingencies:-
- i Where transfer becomes essential for the purpose of adjusting surplus staff, making up deficiencies or shifting of an office.
  - ii On the request of employees on compassionate grounds.
  - iii On the requests for mutual transfer.
  - iv On promotion of an individual when the promotee cannot be adjusted at the same station.
  - v. For exigencies of service or administrative requirements.
  - vi. On completion of normal tenure by employee posted away from home town.